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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION 467/96

dt. 15-4-96

Between

T. Katamaiah : Applicant

and

1. Sub Divnl. Officer
Telecommunication
Tadapatri

2. Telecom District Manager
Anantapur

3. Chief General Manager
Telecommunications
Doorsanchar Bhavan
Hyderabad

: Respondents

Counsel for the applicant : K. Venkateswara Rao
Advocate

Counsel for the respondents : V. Bhimanna, CGSC

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

Judgement

Oral Order (per Hon. Mr. Justice M.G. Chaudhari, VC)

Heard Sri K. Venkateswara Rao for the applicant and
Sri V. Bhimanna for the respondents.

2. Admit.

3. Notice waived.

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4. Learned counsel for the applicant submits that an order in terms of order in judgement in OA.216/96 dated 2-2-96 may be passed in this case also. Hence, the following order :

5. The applicant should be reengaged as far as possible in the same unit from where he was disengaged last and if there be no immediate work available in that unit then in some other unit where work may be available in preference to freshers from the open market. In doing so the fact of applicant's previous length of engagement may be kept in mind and a sympathetic approach may be adopted.

6. The OA is disposed of in terms of the aforesaid order.

1. Rajendra Prasad
(H. Rajendra Prasad)
Member (Admn.)

M.G. Chaudhary
(M.G. Chaudhary)
Vice Chairman

Dated : April 15, 96
Dictated in Open Court

Amrit
25416
DNOI

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To

1. The Sub Divisional Officer,
Telecommunication, Tadapatri.
2. The Telecom District Manager, Anantapur.
3. The Chief General Manager,
Telecommunications,
Doersanchar Bhavan, Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
6. One copy to Library,CAT.Hyd.
7. One spare copy.

PVR

16/5
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)

Dated: 15-4-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 667/96

T.A.No. (w.p.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

pvm

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